

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH COURT VI**

Item No. 09.

C.P. (IB)/152(MB)2018

CORAM

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **08.05.2024**

NAME OF THE PARTIES : **Grim Tech Projects India Pvt Ltd**

**Vs**

**Gammon India Ltd**

**For OC** : Adv. D. Banerji i/b Sapna Rachner

**For CD** : Adv. Yash Jain

**IBC under Sec. 9**

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**ORDER**

1. Counsel for the OC has tendered the order in I.A. 2613/2023 in C.P. 152/2018 dated 26.04.2024 by Bench II of this Tribunal allowing the applicant to substitute the name of the respondent **i.e. *Gammon India Limited*** with ***'Gammon Engineers and Contractors Private Limited.'*** Hence, he requests for time for carrying out the amendment.
2. In view of the above, the OC is directed to carry out necessary amendment within two weeks. List on **13.06.2024 for further consideration.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

//SKS//